

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01732/2018

Dated Wednesday the 2nd day of January Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

K.Chinnadurai,
K2, Gujan's Eastern Castle,
3rd Street, Rani Garden,
Aerodrome Road, Singnallur,
Coimbatore 641005.

....Applicant

By Advocate M/s. P.R.Satyanarayanan

Vs

Union of India rep by,

- 1.The Secretary,
Department of Posts,
Ministry of Communications,
New Delhi 110001.
- 2.The Chief Postmaster General,
Tamil Nadu Circle,
Chennai 600002.

- 3.The Postmaster General,
Western Region,
Coimbatore 641001.

....Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records relating to the request dated 24.07.2010 and subsequent representations of the applicant seeking notional promotion to Postal Services Group 'B' w.e.f. 15.12.1995 on par with his junior Shri. K.V.George, and direct the first respondent to dispose of the representations submitted by the applicant to the first respondent on 24.07.2010 and 22.07.2017 within a specified period of time and pass such further orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of this case and thus render justice."

2. It is submitted that the applicant made a representation to the respondents regarding his grievance on 04.04.2018 which is still pending. The applicant received Annexure A11 interim communication dt. 31.05.2018 in this regard to the effect that the reply from the Directorate was still awaited and a reminder had been issued to the competent authority. The applicant was accordingly asked to await further communication. In such circumstances, it is submitted that the applicant would be satisfied if a direction is given to the competent authority to consider the applicant's representation within a time limit and pass appropriate order.
3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the competent authority to consider the representation of the applicant dt. 04.04.2018 along with previous representations if any, in accordance with law and pass a reasoned

and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

02.01.2019

SKSI